

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 159/MP/2019

Subject : Petition under Section 79 (1) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Terms Open Access in inter-State Transmission and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under clause 9.3.2 of the Detailed Procedure issued by the Central Commission for 'Grant of Connectivity to projects based on Renewable sources to the inter-State Transmission System' dated 15.5.2018.

Date of Hearing : 12.6.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Toramba Renewable Energy Private Limited (TREPL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Ms. Poorva Saigal, Advocate, TREPL
Ms. Anushree Bardhan, Advocate, TREPL
Ms. Joyti Prasad, PGCIL

Record of Proceeding

Learned counsel for the Petitioner mentioned the matter and submitted that the Petitioner, Toramba Renewable Energy Private Limited, has filed the present Petition for seeking extension of time by nine months to procure the balance land and to achieve financial closure as provided under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 read with Clause 9.3.2 of the Detailed Procedure made thereunder. Learned counsel further submitted that the present case is similar to Petition No. 144/MP/2019 in which the Commission had directed PGCIL not to take any coercive measure till the next date of hearing. Learned counsel requested the Commission to issue the similar direction restraining the Respondent from invoking the bank guarantee, which is expiring on 18.6.2019, till the decision in the Petition.

2. The representative of the Respondent, PGCIL submitted that similar six Petitions, namely, Petition Nos. 48/MP/2019, 55/2019, 56/2019, 57/2019, 58/2019 and

144/MP/2019 are pending for hearing and requested to list these Petitions along with the present Petition.

3. After hearing the learned counsel for the Petitioner and the Representative of PGCIL, the Commission directed the Respondent not to take any coercive measure against the Petitioner till the next date of hearing. The Commission directed the Petitioner to keep the bank guarantee alive till the decision in the Petition.

4. The Commission observed that, if any, other applicant fulfils the conditions of Stage-II Connectivity prior to the Petitioner, it may be given priority for Stage-II Connectivity. The priority of the Petitioner will be fixed on the date it fulfills the conditions of Stage-II Connectivity.

5. The Commission admitted the Petition and directed to issue notice to the Respondent.

6. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately. The Respondent was directed to file its reply by 25.6.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 5.7.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

7. The Petition and other six Petitions as mentioned by the Representative of PGCIL shall be listed for hearing together in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**